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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.907/99

dt.12-10-2000

Between

C. Shamanna

: Applicant

and

1. General Manager
SC Rly., Railnilayam
Secunderabad

2. Union of India, rep. by
Secretary
Railway Board, New Delhi

3. G. Veeraswamy
Sr. Engr.(Constr)
CAO's office, SC Rly.
Secunderabad

4. K. Mallaiah,
Divn. Engr.(Consn)
SC Rly., Vikarabad

5. N. Malakondaiah
Divn. Engr.(Constrn)
CAO's office, SC Rly.,
Secunderabad

6. D. Venkateswarlu
Sr. Engr.(Plg), CAO's Office
SC Rly., Secunderabad

7. Nagula Rajaiah
Divnl . Engr.(Constrn)
SC Rly., Mahabubnagar

: Respondents

Counsel for the applicant

: P.P. Vittal
Advocate

Counsel for the respondents

: V. Rajeswara Rao
SC for Railways

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Jdul)





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Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn))

Heard Mr. P.P. Vittal for the applicant and Mr. V. Rajeswara Rao for the respondents.

2. This OA is filed for the following reliefs :

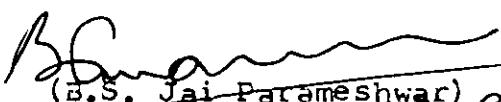
a) To issue directions calling the proceedings of the Departmental Promotion Committee of April/May 1999 which considered the promotion of Respondent No.3 to Senior Scale on adhoc basis in preference to applicant and also the proceedings of the earlier DPC to examine the arbitrary denial of promotion of Applicant to Senior scale.

b) To issue direction for interpolation of applicant's name for promotion to senior scale on adhoc basis in the office order No.153/99 dated 13-5-99 (Annex.A1) before the name of Respondent No.3.

c) To issue directions for consequential fixation of pay and allowances etc.

3. When the OA was filed the applicant was not given adhoc promotion to senior scale. However, now he is promoted to Senior scale on adhoc basis. Hence part of the prayer has already been complied with. However, he requests for promotion prospectively in his turn with reference to his position in his earlier post. It is not understood what benefits the applicant could get. It is being prospective he could not get selected as Group B on adhoc basis. ^{But} ~~He is~~ ^{will be} in case not denied any seniority while considering for Group-A service. Hence, the applicant is not going to get any relief. Hence, we do not want to go into merits. The OA should be treated as infructuous one.

4. The OA is disposed of as infructuous. No costs.


(B.S. Jai Parameshwar)
Member, (Judl.)
12.10.2000

Dated : 12 October, 2000

Dictated in open court


(R. Rangarajan)
Member (Admn.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD

COPY TO:-

1. HONORABLE MEMBER (ADMN)
2. HONORABLE MEMBER (ADMN)
3. HONORABLE MEMBER (JUDGE)
4. D.R. (ADMN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY SURT
COMPARED BY CHE
APPROVED BY APPROV

THE HON'BLE MR. JUSTICE SH. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGA
(ADMN)

THE HON'BLE MR. SS. JAI PARI
MEMBER (JUDGE)

DATE OF ORDER 12/10/2

MR. RAJ/CP. NO.

IN

C.A. NO. 907/99

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

C.P. CLOSED (6 copies)

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER / REJECTED

NO ORDER AS TO COSTS

Central Administrative Tribunal
HYDERABAD BENCH / DESPATCH

- 1 NOV 2000

HYDERABAD BENCH